

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

34.

C.P.(IB)/173(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.11.2023

NAME OF THE PARTIES: Solapur Janata Sahakari Bank Limited
Vs
Vandana Savkar Waghmode
Personal Guarantor of Shetkari Sakhar Karkhana
(Chandrapuri) Limited

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Jack Thalakkottur, Ld. Counsel for the Respondent present.
2. As Section 95 of the IBC, 2016 is challenged in the apex court by various Personal Guarantors through Writ Petitions (Civil), which are pending for adjudication, this Bench considers it appropriate to adjourn this case *sine die*, with liberty to the Petitioner to mention the matter before this Bench once the issue reaches finality. (Ref.: "WP(C)/510 of 2022" in the matter of "Sanjay Singal & Anr. vs. Union of India & Ors.")
3. The matter is adjourned *sine die*.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)